

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 156**

**CP No. 108/Chd/Hry/2022**

**IN THE MATTER OF**

**Prateek Srivastava & ors**

...

**Petitioner**

**Versus**

**Vatika ltd. & ors**

...

**Respondent**

**Under Section: 213(b)(i) CA 2013**

**Order delivered on 03.05.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.06.2024.

**Sd/-**

**Court Officer**